

**DIVISION BENCH**

**ITEM NO.101 to 114**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> December, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

**101- CP (IB) No.371/ALD/2019**

<b>NAME OF THE COMPANY</b>	<b>RAJ KUMAR SHARMA V/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**102- CP (IB) No.372/ALD/2019**

<b>NAME OF THE COMPANY</b>	<b>ARUN SHARMA V/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**103- CP (IB) No.108/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S JAIPRAKASH ASSOCIATES LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**104- CP (IB) No.23/ALD/2019**

<b>NAME OF THE COMPANY</b>	<b>JAYCON INFRASTRUCTURE LTD V/S M/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**105- CP (IB) No.216/ALD/2019**

<b>NAME OF THE COMPANY</b>	<b>PHOSPHATE INDIA PVT LTD V/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**106- CP (IB) No.48/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>KANODIA INFRATECH LTD V/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**-Sd-**

**-Sd-**

**107- CP (IB) No.62/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>VOLTAS LIMITED V/S JAIPRAKASH ASSOCIATES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**108- CP (IB) No.95/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>R.K. ROAD LINES V/S JAIPRAKASH ASSOCIATES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**109- CP (IB) No.96/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>DIAMOND ROAD LINES V/S JAIPRAKASH ASSOCIATES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**110- CP (IB) No.97/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>ANAND CARRYING CORPORATION V/S JAIPRAKASH ASSOCIATES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**111- CP (IB) No.98/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>MAHAVIR ROADLINES V/S JAIPRAKASH ASSOCIATES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**112- CP (IB) No.99/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>LUCKY FREIGHT CARRIERS V/S JAIPRAKASH ASSOCIATES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**113- CP (IB) No.23/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>SHYAM COAL COMPOANY V/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**114- CP (IB) No.24/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>AWADH ENTERPRISES V/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**-Sd-**

**-Sd-**

## **COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Devendra Singh, Adv. : *For the Petitioner/Financial Creditor  
Sh. Raj Kumar Sharma present in person  
in Item No.101 & 102*
- Sh. Sandeep Arora, Adv. : *For the Financial Creditor in Item  
No.103*
- Sh. R.P. Agarwal, Sr. Adv. Assisted by : *For the Jaiprakash Associates Ltd.  
Sh. Abhishek Tripathi, Adv.*
- Sh. Achin Goel alongwith Sh. Deep : *For the Operational Creditor in Item  
Kishore, Adv.* No.104
- Sh. Diptiman Singh, Adv. : *For the Operational Creditor in Item  
No.108 to Item No.114*
- Sh. Shubham Agarwal, Adv. : *For the Operational Creditor in Item  
No.113 & Item No.114*

## **ORDER**

### **Item No.103- CP (IB) No.108/ALD/2022**

1. Ld. Sr. Counsel representing the Corporate Debtor states that the supplementary affidavit has been filed vide Diary No. 2950 dated 20<sup>th</sup> November, 2023, thereby bringing certain documents on record concerning the meetings of the JLF held in the past as well as the valuation being done by the Financial Creditor with respect to the different assets of the Corporate Debtor. It is also pointed by him that a JLF meeting has also taken place on 20<sup>th</sup> November, 2023, minutes of which however are not available readily.
2. The advance copy of the said supplementary affidavit has also been supplied to the Ld. Counsel representing the Financial Creditor. The same is taken on record, subject to just exceptions.
3. The Ld. Sr. Counsel representing the Corporate Debtor seeks some time to address further argument in the matter.
4. Let the matter be adjourned for further argument on 17<sup>th</sup> January, 2024 at 2:30 pm.

The photocopy of this order be placed on record on all the connected matters.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**4<sup>th</sup> December, 2023**

*Avaneesh Kumar Singh  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**